

(a) whether Government are aware of the indirect methods by which liquor advertisements are carried in newspapers;

(b) whether liquor advertisements are indirectly given in the name of soda and snacks;

(c) whether guidelines regarding such advertisements are not followed strictly; and

(d) if so, the steps taken to stop such practices?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (d). Information is being collected and will be laid in the House.

New Transport System in Cities

8919. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Union Government is considering the proposal to make partly over-ground and partly under-ground system on railways in a number of States;

(b) whether any survey has been conducted in his regard;

(c) to what extent Government propose to introduce these new systems of transport in various cities, State-wise?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) As on date only two systems namely the Calcutta Metro System and the Madras metropolitan Transport system are under construction. A portion of the Calcutta metro system which is mostly underground has already become operational. The Madras mass rapid transport system has both the elevated and at-grade components.

(b) Some of the State Governments and local bodies have got feasibility study reports prepared, for introducing mass rapid transport systems in their cities. For example, cities like Bangalore, Hyderabad, Secundrabad, Ahmedabad etc. have been taken up for such studies, in addition of the Calcutta Metro Railway from Tollyganj to Garia and the extension of the Madras Beach -Luz line from Luz to Taramani and from Taramani to Villivakkam.

(c) Since the mass rapid transport systems are highly capital intensive, the implementation of such systems require participation from the Government of India, State Governments and local bodies. Depending upon the availability of resources with the various agencies including the Government of India, depending upon the urgency and priority these schemes would be considered at appropriate time by State Governments. Also the implementation would depend upon the allocation of funds for urban transportation projects during the Eight Five Year Plan.

[*Translation*]

Irrigation Facilities to Backward and neglected Districts

8920. SHRI RAM SAJIWAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Working Group constituted by the Planning Commission has submitted any interim report about providing irrigation facilities to the backward and neglected districts of Bundelkhand region in Uttar Pradesh; and

(b) if not, whether the group is likely to be asked to do so immediately?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Yes, Sir. Outlays have been recommended for on-going and new major and medium projects of the Bundelkhand region.

(b) Does not arise.

[English]

Declaration of Calcutta as National City

8922. SHRI SUDARSAN RAYCHAUDHURI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are considering any proposal to declare Calcutta as a 'national city' or a 'city of national importance'; and

(b) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir.

(b) Does not arise.

[Translation]

Strike by Doctors

8923 SHRI HARI BHAI SHANKAR MAHALE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of times when doctors working in hospitals run by Central Government went on partial or total strike during the last three years, throughout the country, Statewise; and

(b) the details of their demands and the

steps being taken by Government to check the recurrence of such strikes in future?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). The Central Health Service and other Service Doctors belonging to Joint Action Council working in Central Government hospitals went on a major strike in July, 1987 in support of their demands for bettering pay scales and emoluments and improvement of their promotional chances. A package of benefits was announced by Government for the striking doctors. However, not satisfied with that package, the Joint Action Council of Service Doctor Organisations submitted a new Memorandum of demands in April, 1989. Their main demand related to higher pay scales, time bound promotions, allowing private practice or granting NPA @ 50% of basic pay without any ceiling, enhancement of retirement age from 58 to 62-65 years, Grants/enhancement of various allowances viz Risk Allowance, Conveyance Allowance, Contingency Allowance, Post-Graduate Allowance, Teaching Allowance, Administrative Allowance and Rural/Difficult Area Allowance, antedating for Medical Officers, counting of Residency service of all states for service matters, same pay scales and promotional avenues for all service doctors, benefits of promotions/placement to be effective from 1.1.1986, *ad-hoc* number of post of Senior Administrative Grade Level, pay for strike period, extending the benefits to all the constituents etc. A memorandum of settlement has been signed on 21st August, 1989 with JACSDO in full and final settlement of all their demands.

Junior Doctors (consisting of Junior and Senior Residents) went on strike in May-June, 1989 in support of their demands for upward revision of their remuneration in the light of higher emoluments allowed to regular doctors of C.H.S. A settlement was reached between the striking Junior Doctors